

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "B" DELHI**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
AND
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

ITA Nos. 686 & 685/Del/2024

Assessment Year : N.A.

Dhariwal Foundation D-696, FF, Chittaranjan Park, Alaknanda, Nehru Place, South Delhi, New Delhi – 110 019	Vs.	The Commissioner of Income Tax (Exemption) New Delhi
TAN/PAN: AADTD 8813 H		
(Appellant)		(Respondent)

Applicant by:	Shri Ranjan Chopra, C.A.		
Respondent by:	Shri Surender Pal, CIT-D.R.		
Date of hearing:	10	10	2024
Date of pronouncement:	10	10	2024

ORDER

PER PRADIP KUMAR KEDIA - A.M.:

The captioned appeal in ITA No.686/Del/2024 relate to registration of assessee trust under section 12AB(1)(b)(ii) of the Act and appeal in ITA No.685/Del/2024 relate to approval under section 80G of the Act.

2. When the matter was called for hearing, the learned Counsel, Shri Ranjan Chopra, C.A. submitted at the outset that the assessee trust is no longer aggrieved by the denial of registration under section 12AB of the Act and denial of approval under section 80G of the Act appealed against. The grievance of the assessee has since been resolved and the registration and approval under the relevant provisions have since been granted. The learned Counsel thus sought withdrawal of the appeal in the absence of any subsisting grievance.

3. In the light of submissions made on behalf of the assessee seeking withdrawal of the appeal, captioned appeals are dismissed as withdrawn.

Order pronounced in the open Court on 10/10/2024.

Sd/-
[YOGESH KUMAR US]
JUDICIAL MEMBER

Sd/-
[PRADIP KUMAR KEDIA]
ACCOUNTANT MEMBER

DATED: 10/10/2024

Priti Yadav, Sr. PS*

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1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

Assistant Registrar